

FORM G

**RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR
SOHO LIMITED OPERATING IN REAL ESTATE/CONSTRUCTION BUSINESS AT
PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New
Delhi, Delhi, India, 110059**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SOHO LIMITED PAN: AAJCS0521N CIN: U45201DL2005PLC135928
2.	Address of the registered office	PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Office not maintained there)
3.	URL of website	No website is maintained by CD.
4.	Details of place where majority of fixed assets are located	Plot No. 69, Near Saint Thomas School, Gyan Khand 1, Indirapuram- 201014- SOHO HOUSE.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained upon request at email id: soholimited.cirp@gmail.com and may also mark the registered email id: pathak.ashishca@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed information on eligibility criteria should be obtained upon request at soholimited.cirp@gmail.com .
10.	Last date for receipt of expression of interest	14.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	24.11.2025
12.	Last date for submission of objections to provisional list	29.11.2025

13.	Date of issue of final list of prospective resolution applicants	09.12.2025
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	14.12.2025
15.	Last date for submission of resolution plans	15.01.2026
16.	Process email ID to submit Expression of Interest	soholimited.cirp@gmail.com

Sd/-
Ashish Kumar Pathak
Resolution Professional
Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307
527, Laxman Puri Extension, Indira Nagar,
Near Brij Market, Lucknow, Uttar Pradesh-226016

For Soho Limited
31.10.2025

मांग सूचना

विश्वीय परिसंस्थितियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) की धारा 13(2) के तहत सूचित, अधिभूति हित (परमिट) नियम, 2002 (उक्त नियम) के नियम 3(1) के तहत सूचित। उक्त अधिनियम की धारा 13(2) तथा उक्त नियमों के नियम 3 के तहत प्रदत्त अधिकार का प्रयोग करने हेतु, आईआईएनएस प्रोपर्टी लिमिटेड (आईआईएनएस एचएफएल) (पूर्व में डीएन एचएफएल हाउसिंग फायनंस लिमिटेड के रूप में निर्मित) के अधिभूत अधिकारी ने उक्त अधिनियम की धारा 13(2) के तहत मांग सूचना जारी की है, जिसमें उधारकर्ता(ओं) को उनके जहाँ की गई संबंधित मांग सूचना(ओं) में उल्लिखित शर्तें पुराने का आश्रय दिया गया है। एचएफएल उपरोक्त के संबंध में, उधारकर्ता(ओं) को इस नोटिस के प्रकाशन की तारीख से 60 दिनों के भीतर लेने संबंधित राशि, मांग सूचना की तारीख(ओं) से भुगतान की तारीख तक आगे के व्याज के साथ, भुगतान करने के लिए, सूचित किया जाता है। उक्त राशि की चुकती के लिए उधारकर्ता(ओं), मांग सूचना की तारीख के अनुसार देय राशि और प्रतिभूति की रक्कम का विवरण इस प्रकार है:-

उधारकर्ता(ओं)/गारंटर (ओं) का नाम	मांग सूचना तिथि और राशि	प्रतिभूत राशि का विवरण (अचल संपत्ति)
श्री सर्वेश कुमार, श्रीमती पुष्पा देवी, श्रीमती दिव्यरेखा, श्रीमती मनिषा वर्मा, श्री बालाजी खान सिंह, एल.एन.97393	09-10-2025 रु. 5,38,478.00/- (केवल तीन लाख अक्षुब्ध हज़ार पचास बी सड़हत्तर रुपये)	1. संपत्ति का वह पूरा टुकड़ा और हिस्सा जो है; आरएस सं.: 228, प्लॉट सं.: 378, गुजराती, डॉ. बी.आर. अंबेडकर कोमलनगर आई, पोलवाम गुजराती-533220-261001 केवलतन मकान (वां पट्टे में); संपत्ति का प्रकार: वनी हुई जंगल- 940

यदि उक्त उधारकर्ता आईआईएफ एचएफएल को उपरोक्त अनुसार भुगतान करने में विफल रहता है, तो आईआईएफ एचएफएल उक्त अधिनियम की धारा 13(4) और लागू नियमों के तहत, उधारकर्ता के पूर्व जॉबिंग, लानन और परिणामों पर उपरोक्त सुनिश्चित संपत्तियों के खिलाफ कार्यवाही कर सकता है। अधिक जानकारी के लिए कृपया **क्राउन इन्वेस्टमेंट्स** अनी मजिज, एलको कांपोर्टेड वीयर 1, मिनिशु खंड मोहनी नगर, लखनऊ-226010 या कॉर्पोरेट क्रॉसिंग: आईआईएफएल टॉवर, प्लॉट नंबर 98, उदयन मिहिर, फेज-IV गुडगांव, हरियाणा पर अधिभूत अधिकारी से संपर्क करें।

स्थान: लखनऊ, तारीख: 31.10.2025
हस्ता./- अधिभूत अधिकारी, आईआईएफएल प्रोपर्टी फाइनेंस लिमिटेड के लिए।

WARDWIZARD INNOVATIONS & MOBILITY LIMITED

CIN: L35100MH1982PLC264042

Registered Office: Office No 4604, 46th Floor Kohinor Square, Kelkar Marg, Shivaji Park, Dadar (West) Nr. R.G. Gadkari Chok Mumbai Maharashtra- 400028, India.

Corporate Office: Survey 26/2, Opposite Pooja Farm Sayajipura, Ajwa Road, Vadodara -390019, India

Tel: +6358849385 | Website: www.wardwizard.in | Email: compliance@wardwizard.in

CORRIGENDUM TO PUBLIC NOTICE – RIGHTS ISSUE ALLOTMENT

This corrigendum is being issued in reference to the Public Notice- Rights Issue Allotment dated 28th October 2025, published by Wardwizard Innovations & Mobility Limited (“the Company”) regarding the allotment under its Rights Issue.

In paragraph 4 of the said notice, it was inadvertently stated as:

“Further please note that the provisions of Section 27 of the Companies Act, 2013, relating to variation in the terms of contract or objects in the prospectus, and Schedule XX of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, are not applicable to the Company in the present case.”

Instead, it shall be read as follows:

“We further hereby confirm and undertake that, in connection with the Rights Issue of Wardwizard Innovations & Mobility Limited, which closed on 24th October 2025, there shall be no variation in the objects or terms of the offer as stated in the Letter of Offer. Further, the Company shall strictly comply with the provisions of Section 27 of the Companies Act, 2013, pertaining to avoiding any variation in the terms of the contract or the objects disclosed in the Letter of Offer/ Offer Document. Moreover, the Company shall fully adhere to the requirements stipulated under Schedule XX of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018. The Company shall continue to remain in compliance with all applicable provisions of the Companies Act, 2013, SEBI (ICDR) Regulations, 2018, and SEBI (LODR) Regulations, 2015.”

All other contents of the said Public Notice dated 28th October 2025 shall remain unchanged

By Order of the Board
For Wardwizard Innovations & Mobility Limited
Sd/-
Yatin Sanjay Gupte
Managing Director

Date: 30.10.2025
Place: Vadodara

HCL TECHNOLOGIES LIMITED

Corporate Identity Number: L74140DL1991PLC046369

Registered Office: 806, Siddharth, 96, Nehru Place, New Delhi – 110 019

Corporate Office: Plot No. 3A, Sector 126, Noida-201 304, U.P., India

Telephone: +91 11 26436336

Website: www.hcltech.com E-mail id: investors@hcltech.com

PUBLIC NOTICE

Notice is hereby given that the following equity share certificates of face value of ₹ 2 each issued by the Company are stated to have been lost and the Company will proceed to cancel the lost share certificates and in lieu thereof the shares shall be issued in dematerialized form.

Name of the Shareholders	Folio No.	Share Certificate No.	Distinctive No	No. of shares
Surya Ashvin Dalal	205648	290558	325687999- 325688048	50
		293972	703023986- 703024085	100
Joint Holder Ashvin Dayaram Dalal		305648	289125776- 289125825	50
		402918	1428633895- 1428634094	200

Any person(s) who has/have any claim(s) in respect of the said share certificate(s) should lodge such claim(s) with the Company or its Registrar & Share Transfer Agent, along with sufficient proof, within 10 days of publication of this notice, after which no claim(s) shall be entertained, and the Company will proceed to issue duplicate shares in dematerialized form. The public is hereby warned against purchasing or dealing in any way with the above share certificate(s). Any person dealing with the above share certificate(s) shall be doing so solely at his/her own risk as to costs and consequences and the Company shall not be responsible for it in any manner whatsoever.

Our Registrar & Share Transfer Agent
MUFG Invest India Private Limited
(Unit: HCL Technologies Limited)
C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai – 400 063, Maharashtra
E-mail: Investor.helpdesk@in.mpnms.mufg.com

For HCL Technologies Limited
Manish Anand
Company Secretary

Date: October 29, 2025
Place: Noida (U.P.)



चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड

कापोरेट कार्यालय : “चोला क्रैस्ट”, सी 54 एवं 55, सुपर बी–4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई–600032, भारत
शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूसा रोड, करोल बाग, नई दिल्ली–110005
कॉन्टैक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410

अचल सम्पत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के परंतुक के तहत अचल आस्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना।
एतद्वारा सर्वसाधारण को और विशेष रूप से कर्जदार/सह–कर्जदार/बंधकदता(ओं) को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक निम्नवर्णित अचल सम्पत्तियां, जिनका सांकेतिक/भौतिक कब्जा चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड इसमें आगे चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड कही जाएगी, के प्राधिकृत अधिकारी द्वारा लिया जा चुका है। प्रतिभूत आस्तियां “जैसा है जहां है”, “जो है जैसा है” तथा “जो भी है वहां है” आधार पर ई–नीलामी के माध्यम से बेची जाएगी।
एतद्वारा सर्वसाधारण को सूचना दी जाती है कि हम ई–नीलामी का संचालन वेबसाइट <https://chola-lap.procure247.com/> एवं www.cholamandalam.com/news/auditions-notices के माध्यम से करेंगे।

क्र. सं.	खाता संख्या तथा कर्जदार, सह–कर्जदार, बंधकदताओं का नाम	धारा 13(2) के तहत मांग सूचना की तिथि एवं राशि	सम्पत्ति/सम्पत्तियों का वर्णन	सुरक्षित मूल्य, धरोहर राशि जिन एवं बोली बुद्धि राशि (रु. में)	ई–नीलामी की तिथि एवं समय, ईएमडी जमा की अंतिम तिथि, निरीक्षण की तिथि
1.	ऋण खाता संख्या HE01XBS00000035368 1. कमलेश शोकीन (आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर – 19 बी, द्वारका, दिल्ली –110075 2. कमलेश शोकीन (आवेदक), मकान नंबर 943, वीपीओ डिचाऊं कलां, नई दिल्ली –110043 3. जानबी सिंह (सह–आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर–19 बी, द्वारका, दिल्ली–110075 4. अनीता शोकीन (सह–आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर–19 बी, द्वारका, दिल्ली–110075 5. अनीता शोकीन (सह–आवेदक), मकान नंबर 943, वीपीओ डिचाऊं कलां, नई दिल्ली –110043 6. संदीप शोकीन (सह–आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर–19 बी, द्वारका, दिल्ली–110075 7. संदीप शोकीन (सह–आवेदक), मकान नंबर 943, वीपीओ डिचाऊं कलां, नई दिल्ली –110043 8. शोकीन फिलिंग स्टेशन (इसके स्वामी संदीप शोकीन के माध्यम से) (सह–आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर–19 बी, द्वारका, दिल्ली–110075 9. सूर्या गैस एजेंसी (इसके स्वामी कमलेश शोकीन के माध्यम से) (सह–आवेदक), प्लैट 4602, लॉर्ड सोसाइटी सीजीएचएस, सेक्टर–19 बी, द्वारका, दिल्ली–110075	10–07–2025 रु. 6,37,10,218 /– कब्जा का प्रकार सांकेतिक	प्लॉट क्षेत्रफल परिमाण 770 वर्ग गज, जिसमें लंबाई और चौड़ाई का आकार (आकार 117.11 गुण 59.0) और इसे यहां संलग्न साइट प्लान में दिखाया गया है, खसरा नंबर 11 / 5 / 1, 5 / 2 के कुल 2 बीघा में 1 / 2 हिस्सा, गांव नजफगढ़, नई दिल्ली–43 की राजस्व संपादा में स्थित, निम्नानुसार परिबद्ध :- पूर्व (सामने)– मुख्य फिरनी रोड, परिसर (पीछे) – अंतिम विशुद्ध की संपत्ति और 2 बीघा का शेष भाग और नजफगढ़ रोड, उत्तर : 2 बीघा का शेष भाग (खसरा संख्या 11 / 5 / 1, 5 / 2), दक्षिण–वक्फ बोर्ड की भूमि	रु. 11,50,00,000 /– रु. 1,15,00,000 /– रु. 1,00,00,000 /–	09–12–2025 पूर्व. 11.00 बजे से अप. 01.00 बजे तक 08–12–2025 पूर्व. 10.00 बजे से अप. 05.00 बजे तक

1. आईएचएन–नोटिसेशन। विस्तृत सहायता, प्रक्रिया और ई–नीलामी पर ऑनलाइन प्रशिक्षण के लिए समाविष्ट बोलीदाता सम्पर्क करें (मुहम्मद रहीम – 81240 00030), Ms.procure247.com (सम्पर्क व्यक्ति : वासु पटेल – 9510974587)
2. ई–नीलामी में भाग लेने के लिए नियम और शर्तों के बारे में अतिरिक्त विवरण के लिए कृपया <https://chola-lap.procure247.com/> एवं <https://cholamandalam.com/auction-notices> देखें।

ज्ञात ऋणभार

3. कम्पनी को अपनी सर्वोत्तम जानकारी और ज्ञान के अनुसार, बेची जाने वाली उक्त सम्पत्ति पर, कम्पनी के ऋणभार और उक्त सम्पत्ति पर सृजित निम्नलिखित किरायेदारी को छोड़कर, किसी भी प्रकार के ऋणभार की जानकारी नहीं है :
● सम्पत्ति खसरा संख्या 11 / 5 / 1, 5 / 2, फर्नीचर मार्केट के सामने, फिरनी रोड, नजफगढ़, दिल्ली का पट्टा, जिसका भूतल पर क्षेत्रफल 2670 वर्ग फुट है और बेसमेंट में क्षेत्रफल 2670 वर्ग फुट है, पंजीकृत पट्टा अनुबंध दिनांकित 29 सितंबर, 2012, पंजीकरण संख्या 11161 बही संख्या 1 (पंजीकरण वर्ष 2012–2013) के तहत, जो कमल के कुमार के माध्यम से मेसर्स कम्पीटेंट ऑटोमोबाइल्स कम्पनी लिमिटेड के पक्ष में है (पट्टा अवधि 9 वर्ष तक और 9 वर्ष की अन्य अवधि तक या उसमें शामिल पट्टा द्वारा पारस्परिक रूप से सहमत किसी अन्य अवधि के लिए नवीनीकृत)।
● द्वितीय तल पर फिटनेस जिम लीज है (लीज एग्रीमेंट का विवरण उपलब्ध नहीं है)।
4. शांति, इच्छुक बोलीदाताओं को अपनी संतुष्टि के अनुसार सम्पत्ति का मूल्यांकन स्वयं करना चाहिए। कम्पनी किसी भी तरह से उपरोक्त सम्पत्ति की उपयुक्तता/स्वामित्व के संबंध में कोई गारंटी नहीं देती है या कोई प्रतिनिधित्व नहीं करती है। किसी भी अन्य जानकारी के लिए, प्राधिकृत अधिकारी को उपरोक्त सम्पत्ति के संबंध में सरकार या किसी अन्य को किसी भी शुल्क, गृहणाधिकार, ऋणभार, सम्पत्ति कर या किसी अन्य बकाया के लिए उत्तरदायी नहीं ठहराया जाएगा।

यह सूचना प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के तहत बिक्री के संबंध में 30 दिन का कानूनी नोटिस भी है

स्थान : दिल्ली /पुनसीआर, दिनांक : 28–10–2025

हस्ता./– प्राधिकृत अधिकारी चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैस कम्पनी लिमिटेड

CAPRI GLOBAL

RECURRING FINANCE LIMITED

कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड

पंजीकृत एवं निर्मित कार्यालय : 502, उत्तर-ए, सेक्टर-ए, सेक्टर-ए, विकास मार्ग, सेक्टर-ए, लोवर फ्लैट, मुंबई– 400013

परिचालन कार्यालय का पता : 980, द्वितीय तल, पूसा रोड, नई दिल्ली– 110080

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3(1) के साथ पठित वित्तीय परिसंस्थितियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत। अधोस्तथाकारकता, वित्तीय परिसंस्थितियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (उक्त अधिनियम) के अंतर्गत कमी ग्लोबल हाउसिंग फाइनेंस लिमिटेड (सीजीएचएफएल) के प्राधिकृत अधिकारी हैं। प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(2) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(2) के अंतर्गत मांग सूचनाएं निर्गत की हैं, जिसमें निम्न वर्णित प्राधिकृत अधिकारी(ओं) को उनके निर्मित संबंधित मांग सूचना(ओं) में उल्लिखित शर्तों का, जो उनके तालिका में भी दी गई हैं, प्रतिभूतगान करने को कहा गया था। उपरोक्त के संबंध में, एचएफएल उक्त ऋणकर्ता(ओं) को एक बार पुनः सूचित किया जाता है कि वे इस सूचना के प्रकाशन से 60 दिनों के अंदर उक्त ऋणकर्ता(ओं) द्वारा निष्पादित उन्मा प्रत्येकी / अंतर्वेकी, यदि कोई हो, के साथ पठित आगानुबंध के अंतर्गत भूगुलनसोय, यहां हमने निम्नांकित राशियों को निम्न अंकित तिथियों से लेकर के भुगतान तथा / अथवा वसूलीकरण की तिथि तक राशियों पर आकाशित भारी लागूयोग व्याज के साथ सीजीएचएफएल को भुगतान कर दें। ऋण के निवृत्त प्रतिभूतगान की प्रतिभूति के रूप में निम्नांकित राशियां को उक्त ऋणकर्ता(ओं) द्वारा सीजीएचएफएल के पास क्रमशः बंधककृत रखा गया है।

क्र. सं.	ऋणकर्ता(ओं) / गारंटर(री) के नाम	मांग सूचना तिथि एवं राशि	प्रतिभूत परिसंपत्ति (अचल संपत्ति) का विवरण
1.	(ऋण खाता संख्या LNEAY1000124184 (पुर्णमा) 531000005058933 (नया) (अव्योया शाखा) श्री कन्हैया गिवरकाम, मेसर्स कन्हैया फीडबैकेशन एंड हाउसियर (उधारकर्ता) श्री राम दयाल, श्रीमती सुंदरपति पत्नी श्री राम दयाल, श्री किशोर विवरकाम पुत्र श्री राम दयाल, श्री राजू विवरकाम पुत्र श्री राम दयाल (सह–उधारकर्ता)	16.10.2025 रु. 10,00,224 /– (09.10.2025 के अनुसार)	भूमि और भवन के समस्त वह भाग तथा अंश, संपत्ति जो गादा संख्या 53 का एक भाग है, जिसका क्षेत्रफल 330 वर्ग फुट है, जो मौजा – हजारी, परगना– पसदापुर तहसील– कर्नाल गंज, जिला– गोंडाल, उत्तर प्रदेश– 271125 में स्थित तथा निम्नानुसार परिसीमित है :- पूर्व : बलदेव की संपत्ति, पश्चिम : राज कुमार शुक्ला की संपत्ति, उत्तर : अनूप पांडे का मकान, दक्षिण : 60 फीट चौड़ी सड़क।

यदि उक्त ऋणकर्ता उचपुत्तानुसार सीजीएचएफएल को भुगतान करने में विफल होंगे तो सीजीएचएफएल लागतों एवं परिणामों से संबंधित उक्त ऋणकर्ताओं के संगुण जॉबिंगों पर अधिनियम की धारा 13(4) तथा लागूयोग नियमावली के अंतर्गत उपरोक्त प्रतिभूत परिसंपत्तियों के विरुद्ध कार्रवाई करेंगी। उक्त ऋणकर्ताओं को अधिनियम के अंतर्गत प्रतिबंधित किया जाता है कि वे उपयुक्त परिसंपत्तियों का सीजीएचएल की पूर्व लिखित सहमति के बिना विक्रय, पट्टा के माध्यम से अथवा अन्यथा हस्तांतरण नहीं कर सकेंगे। कोई भी व्यक्ति जो उक्त अधिनियम के प्रावधानों अथवा उसके अंतर्गत विरहित नियमावली का उल्लंघन करता है अथवा उल्लंघन के लिए दुरुपेक्ष करता है उसे अधिनियम के अंतर्गत उपचर्चानुसार कारावास दंड तथा / अथवा अर्धदंड दिया जायेगा।

स्थान : अयोध्या
दिनांक : 31 / 10 / 2025

हस्ता./– (प्राधिकृत अधिकारी)
कृते कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड (सीजीएचएफएल)

FORM G

RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR SOHO LIMITED OPERATING IN REAL ESTATE/CONSTRUCTION BUSINESS AT PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SOHO LIMITED PAN: AAJCS0521N CIN: U45201DL2005PLC135928
2.	Address of the registered office	PLOT No. 32 K.H. No.11/22 BLK, B-II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Office not maintained there)
3.	URL of website	No website is maintained by CD
4.	Details of place where majority of fixed assets are located	Plot No. 69, Near Saint Thomas School, Gyan Khand 1, Indirapuram-201014- SOHO HOUSE.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained upon request at email id: sohohlimited.cirp@gmail.com and may also mark the registered email id: pathak.ashishca@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detailed information on eligibility criteria should be obtained upon request at sohohlimited.cirp@gmail.com
10.	Last date for receipt of expression of interest	14.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	24.11.2025
12.	Last date for submission of objections to provisional list	29.11.2025
13.	Date of Issue of final list of prospective resolution applicants	09.12.2025
14.	Date of Issue of Information Memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	14.12.2025
15.	Last date of submission of resolution plans	15.01.2026
16.	Process email id to submit EOI	sohohlimited.cirp@gmail.com

For SOHO LIMITED

Sd/-
Ashish Kumar Pathak
Resolution Professional
Reg No. IBB/IPA-0011/P-IP-P-02400/2023- 2024/14307
527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016

Date : 31.10.2025

Place : Lucknow

सेव फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड

कांपोरेट और पंजीकृत कार्यालय-गुफिट नंबर 782, ग्री मंजिल, वेगारस मॉल, पल्लि नंबर 6, सेक्टर 14, द्वारका, नई दिल्ली 110075

कब्जा सूचना (परशिष्ट IV) नियम 8(1) के अंतर्गत

अवधि: आधोहस्तक्षरी ने वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) के तहत सेव फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड (पूर्व में कम्पनी) फाइनेंस इंडिया प्राइवेट लिमिटेड के नाम से) का प्राधिकृत अधिकारी लेने के नाते, तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की धारा 13(2) के तहत नीचे उल्लिखित विवरण का विवरण निरवरी जारी किया है, जिसमें आगे, उधारकर्ताओं (नीचे उल्लिखित नाम और पते) के रूप में, उक्त नोटिस में उल्लिखित राशि और उस पर व्याज को उक्त नीलामी की अंतिम की तारीख से 60 दिनों के भीतर चुकाने का आदेश दिया गया है। नीचे उल्लिखित उधारकर्ताओं द्वारा सही चुकाने में विफल करने के कारण, नीचे उल्लिखित उधारकर्ताओं और आम जनता को प्रत्यक्ष सूचित किया जाता है कि आधोहस्तक्षरी ने अधिनियम की धारा 13 की उपधारा (4) के साथ प्रतिभूति प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के अंतर्गत प्रभूत प्रदान शक्तियों का प्रयोग करते हुए नीचे अधिनियम की प्राधिकारक कक्षा से विराम है। विशेष रूप से उक्त उल्लिखित उधारकर्ताओं और आम जनता को एचएफएल उक्त राशि का लेन-देन न करने की चेतावनी दी जाती है और राशि के साथ कोई भी लेन-देन सेव फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड (पूर्व में कम्पनी) फाइनेंस इंडिया प्राइवेट लिमिटेड के नाम से) के अधीन होगा, जिसके लिए नीचे उल्लिखित राशि और उस पर व्याज लिया जाएगा। उधारकर्ता का व्याज अधिनियम की धारा 13 की उपधारा (6) के प्रावधानों की ओर आकर्षित किया जाता है, जो कि सुनिश्चित विवरणों को भुगतान के लिए उपलब्ध समय के संबंध में हैं।

उधारकर्ता, गारंटर का नाम	मांग सूचना की तिथि	प्रतीकांकक कम्पनी की तिथि	ओ/एस के अनुसार मांग सूचना की तिथि तथा राशि
INTERMATH0004684, 1.विष्णु पुत्र परसेतम, 2. विमलेश पत्नी विष्णु, लेनो निवासी – 01, जता, मधुपुर उत्तर प्रदेश – 281122। इसके अलावा – मेघना रंजन पर टेंट और सपाट की दुकान की राशि, कांशी में मंदिर के पास, मेघना रोड ओ.एच. वायस, उत्तर प्रदेश – 281122। इसके अलावा – खसरा संख्या – 2024, 25-पुलगांव – 2025 – 2025	30.09.2025	30.09.2025	रु.20,05,975.78 /– 15-जुलाई-2025 तक

अचल संपत्ति का विवरण – भूमि का वह सम्पूर्ण टुकड़ा, जिसका क्षेत्रफल 300 वर्ग गज (250.83 वर्ग मीटर के बराबर) है, मौजा ओला, तहसील व जिला मधुपुर में स्थित है, जो खसरा संख्या 2042 का भाग है, और जिसकी सीमा इस प्रकार है: पूर्व: दिग्बर का पट्टा, पश्चिम: धिरेकता की भूमि, उत्तर: 25 कीट चौड़ी सड़क, दक्षिण: शेनमंद की भूमि। प्लॉट की माप इस प्रकार है: पूर्व से पश्चिम – 30 फीट (उत्तरी और दक्षिणी दोनों ओर), उत्तर से दक्षिण – 90 फीट (पूर्वी और पश्चिमी दोनों ओर)

दिनांक – 30.10.2025, स्थान – मधुपुर

प्राधिकृत अधिकारी, सेव फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड

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पंजीकृत कार्यालय: “चोला क्रैस्ट”, तीसरी मंजिल, सीड54 और सी55, सुपर बी – 4, थिरु विका इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई – 600 032

वर्तनी आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत मांग सूचना

आपको, नीचे उल्लिखित उधारकर्ता / सह-उधारकर्ताओं को सूचित किया जाता है कि कम्पनी ने आपके खिलाफ प्रतिभूतिकरण और वित्तीय संपत्तियों के पुनर्निर्माण और सूचना हित अधिनियम, 2002 के प्रवर्तन के तहत कार्यवाही शुरू की है और आपको पंजीकृत डाक द्वारा अधिनियम की धारा 13 (2) के तहत नोटिस भेजा गया है। उधारकर्ता/ उधारकर्ताओं के लिए देय राशि बिना वितरित किए वापस आ गई है। इसलिए, आपको इस प्रकाशन की तारीख से 60 दिनों के भीतर नोटिस लेने और उक्त खाते के खिलाफ वित्तीय प्रमाण जमा करना चाहिए। आपका भुगतान व्याज के साथ करने के लिए कहा जाता है, जिसमें विफल रहने पर कम्पनी व्याज और लागतों के साथ अपने बकाये की वसूली के लिए नीचे उल्लिखित सूचना को लागू करके अधिनियम की धारा 13 की उप-धारा (4) के तहत अपने अधिकार का प्रयोग करके आपके खिलाफ आगे बढ़ेगी। यह उल्लेख करना अनावश्यक है।

क्र. सं.	ऋण खाता संख्या और उधारकर्ता/ सह-उधारकर्ताओं का नाम और पता	ऋण राशि	मांग सूचना की तिथि और बकाया राशि
1	1. स्वीकृति संख्या/ऋण संख्या 2148/TU-2023-24/TL01R0K0000056694 1. मेसर्स गुरु मोंडबुल्लर, (उधारकर्ता), नंबर 109, औद्योगिक एस्टेट एचएसआईआईसीसी, कुलना, हिसार रोड, रोहताक, हरियाणा – 124 001. 2. श्री शरत कुमार, (सह उधारकर्ता) 3. श्रीमती माला कुमारी (सह उधारकर्ता) क्र.सं 2 और 3 यहां रहते हैं: मकान नंबर 654 / 2, वार्ड नंबर 14, सुमाय चौक, चरली दादरी एचएससी-द्वितीय, दादरी (147), मिठाजी, हरियाणा – 127 306।	रुपये 34,96,502 /–	22.10.2025 और 22.10.2025 तक रु.34,11,380/-, साथ ही उत्तर पर अतिरिक्त व्याज और शुल्क।
			एनपीए की तिथि: 05.10.2025

अचल संपत्ति का विवरण- संपत्ति का वह पूरा टुकड़ा और पार्सल खसरा नंबर 2043 हाउस गमा – 145 वर्ग गज 28 ईश (प्लॉट नंबर 3012) संपत्ति आईडी नंबर 319QK960 के साथ प्लॉट, बिक्री विवेक वसीका नंबर 2043, दिनांक 08.08.2025, दादरी की राजस्व संपादा में स्थित है, एम. सी. सीमा, तहसील और जिला चरली दादरी के भीतर, और इस प्रकार पचा हुआ है: पूर्व: श्री रमेश कुमार पुत्र श्री राजकुमार का घर, पश्चिम: श्री श्याम लाल पुत्र श्री शिव लाल का घर, उत्तर: श्री ओम प्रकाश पुत्र श्री गोपाल दास का घर और मदनलाल खुल्ला नाल का घर, दक्षिण: सरला तार-आगे।

दिनांक 31.10.2025
स्थान: चेन्नई

प्राधिकृत अधिकारी
चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के लिए

कायांलय वसूली अधिकारी-II, ऋण वसूली अधिकारण-II, दिल्ली

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, पटेल चौक, नई दिल्ली-110001

आर.सी. 280/2019

विक्रय उद्घोषणा

पंजाब नेशनल बैंक बनाम मेसर्स लक्जूरियन फैब्रिकस

बैंक तथा वित्तीय संस्थानों के बकाए ऋणों की वसूली अधिनियम, 1993 के साथ पठित आयाकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 52 (2) के अंतर्गत बिक्री उद्घोषणा

सीडी#1 मेसर्स लक्जूरियन फैब्रिकस, प्रोपराइटर श्री गौरव शर्मा, पुत्र श्री राम पाल शर्मा, 16 स्कूल लेन, बंगाली मार्केट, नई दिल्ली-110001
सीडी#2 श्री गौरव शर्मा, प्रोपराइटर पुत्र श्री राम पाल शर्मा, डीजी-366, विकास पुरी, नई दिल्ली-110018
सीडी#3 श्री वरेंद्र विजय भारती (गारंटर) पुत्र श्री देवदत्त भारती, निवासी 8/6473, दूसरी मंजिल, गली नंबर 2, देव नगर, करोल बाग, नई दिल्ली-110005
सीडी#4 श्री मुकेश चाकर, पुत्र श्री आर.पी. चाकर, निवासी 43, नीलकमल अपार्टमेंट, एच-ब्लॉक, विकास पुरी, नई

FORM G

RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR SOHO LIMITED OPERATING IN REAL ESTATE/CONSTRUCTION BUSINESS AT

**PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF,
Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SOHO LIMITED PAN: AAJCS0521N CIN: U45201DL2005PLC135928
2.	Address of the registered office	PLOT No. 32 K.H. No.11/22 BLK, B-II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Office not maintained there)
3.	URL of website	No website is maintained by CD
4.	Details of place where majority of fixed assets are located	Plot No. 69, Near Saint Thomas School, Gyan Khand 1, Indirapuram-201014- SOHO HOUSE.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained upon request at email id: soholimited.cirp@gmail.com and may also mark the registered email id: pathak.ashishca@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detailed information on eligibility criteria should be obtained upon request at soholimited.cirp@gmail.com
10.	Last date for receipt of expression of interest	14.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	24.11.2025
12.	Last date for submission of objections to provisional list	29.11.2025
13.	Date of Issue of final list of prospective resolution applicants	09.12.2025
14.	Date of Issue of Information Memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	14.12.2025
15.	Last date of submission of resolution plans	15.01.2026
16.	Process email id to submit EOI	soholimited.cirp@gmail.com

For SOHO LIMITED

Sd/-

Ashish Kumar Pathak

Resolution Professional

Reg No. IBBI/PA-001/IP-P-02400/2023- 2024/14307

527, Laxman Puri Extension, Indira Nagar,

Near Brij Market, Lucknow, Uttar Pradesh-226016

Date : 31.10.2025

Place : Lucknow



FORM G

RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR SOHO LIMITED OPERATING IN REAL ESTATE/CONSTRUCTION BUSINESS AT

PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SOHO LIMITED PAN: AAJCS0521N CIN: U45201DL2005PLC135928
2.	Address of the registered office	PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Office not maintained there)
3.	URL of website	No website is maintained by CD
4.	Details of place where majority of fixed assets are located	Plot No. 69, Near Saint Thomas School, Gyan Khand 1, Indirapuram-201014- SOHO HOUSE.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
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For SOHO LIMITED

Sd/-

Ashish Kumar Pathak

Resolution Professional

Reg No. IBB/IIPA-001/IP-P-02400/2023- 2024/14307

527, Laxman Puri Extension, Indira Nagar,

Near Brij Market, Lucknow, Uttar Pradesh-226016

Date : 31.10.2025

Place : Lucknow

Fri, 31 October 2025

<https://epaper.financialexpress.com/c/784516>




Save Financial Services Pvt Ltd
Corporate and Registered Office :- Unit No. 782, 7th Floor, Vegas Mall, Plot No. 6, Sector 14, Dwarka, New Delhi 110075

POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)
Whereas, the undersigned being the Authorized Officer of Save Financial Services Pvt Ltd. (Formerly Known Karmyogee Finance India Pvt Ltd.), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you to repay the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Save Financial Services Pvt Ltd. (Formerly Known Karmyogee Finance India Pvt Ltd.), for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Name of Borrower, Guarantor	Date of demand notice	Date of Symbolic Possession	Amount o/s as on date of demand notice
INTERNAT0004684, 1.VISHNU S/O PARSONTAM, 2. VIMLESH W/O VISHNU, Both R/o - 01, CHHATA, MATHURA, UTTAR PRADESH - 281122, ALSO AT - SERVICE OF TENT AND DECORATION SHOP AT PEPLIA ROAD, NEAR KALI MAAMANDIR PEPLIA ROAD OAI, NATHURA, UTTAR PRADESH - 281122, ALSO AT - KHASRA NO - 2024, MAUJA OAC TESHIL AND DIST - MATHURA, NEAR KALI MAAMANDIR, MATHURA UTTAR PRADESH, 281122.	25-Jul-2025	30.09.2025	Rs.20,05,975.78/- as on 15-Jul-2025

Description Of The Immovable Property - All That Piece And Parcel Of Land, Being A Plot Measuring 300 Square Yards (Equivalent To 250.83 Square Meters), Situated In Mauza Ola, Teshil And District Mathura, Forming Part Of Kharsa Number 2042, And Bounded As Under : East: Plot Of Digambar, West: Land Of The Seller, North : 25-Foot Wide Road, South : Land Of Khemchand, The Measurements Of The Plot Are : East To West - 30 Feet (Both On Northern And Southern Sides), North To South - 90 Feet (Both On Eastern And Western Sides).

Date - 30.10.2025, Place - Mathura

AUTHORISED OFFICER, Save Financial Services Pvt Ltd

FORM G

RE-ISSUE OF INVITATION FOR EXPRESSION OF INTEREST FOR SOHO LIMITED OPERATING IN REAL ESTATE/CONSTRUCTION BUSINESS AT PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	SOHO LIMITED PAN: AAJCS0521N CIN: U45201DL2005PLC135928
2. Address of the registered office	PLOT No. 32 K.H. No.11/22 BLK, B -II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059 (Office not maintained there)
3. URL of website	No website is maintained by CD
4. Details of place where majority of fixed assets are located	Plot No. 69, Near Saint Thomas School, Gyan Khand 1, Indirapuram-201014- SOHO HOUSE.
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained upon request at email id: sohohlimited.cirp@gmail.com and may also make the registered email id: pathak.ashishca@gmail.com.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detailed information on eligibility criteria should be obtained upon request at sohohlimited.cirp@gmail.com
10. Last date for receipt of expression of interest	14.11.2025
11. Date of issue of provisional list of prospective resolution applicants	24.11.2025
12. Last date for submission of objections to provisional list	29.11.2025
13. Date of issue of final list of prospective resolution applicants	09.12.2025
14. Date of Issue of Information Memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	14.12.2025
15. Last date of submission of resolution plans	15.01.2026
16. Process email id to submit EOI	sohohlimited.cirp@gmail.com

For SOHO LIMITED
Sd/-
Ashish Kumar Pathak
Resolution Professional
Reg.No. IBB/IPA-001/IP-P-02400/2023- 2024/14307
527, Laxman Puri Extension, Indira Nagar,
Near Brij Market, Lucknow, Uttar Pradesh-226016

Date : 31.10.2025
Place : Lucknow

AU SMALL FINANCE BANK LIMITED

(A SCHEDULED COMMERCIAL BANK)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" has issued 60 days demand notice to the borrowers/co-borrowers/ Mortgagees/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/Secured assets as given below.

Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers' attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower /Mortgagor/Guarantor/ Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
[A/c No.] L9001060815614481 Rajesh Kumar Tiwari (Borrower), Smt.Gita Devi (Co-Borrower)	14-Aug-25 Rs. 286889/- Rs. two lakh eighty-six Thousand eight hundred eighty-eight Only As on 12-Aug-25	Property Situated At - Kh No 504 , Vill - Chhijarshi , Pargana Loni , Tehsil - Dadri , Gautam Budh Nagar , Uttar Pradesh Admeasuring 50 Sqyds
[A/c No.] L9001060701024118 Rajesh Kumar Tiwari (Borrower), Smt.Gita Devi (Co-Borrower), Smt.Meera Devi (Co-Borrower)	14-Aug-25 Rs. 785647/- Rs. seven lakh eighty-five Thousand six hundred forty-four Only As on 12-Aug-25	Property Situated At House No-121 , Khasra No. 504-M, Villag-Jharsi Pargana , Teshil Loni , Dist - Gautam Budh Nagar , Uttar Pradesh Admeasuring 50 Sq.Yrds .
[A/c No.] L9001060123886689 & L9001060840064202 Gurupdes Singh (Borrower), Smt.Kirandeep Kaur (Co-Borrower)	18-Aug-25 Rs. 194077/- Rs. One Lakh Ninety-Four Thousand Seventy-One Only & Rs. 444254/- Rs. Four Lakh Forty-Four Thousand Two Hundred Fifty-Four Only As on 12-Aug-25	Property Situated At - Property Bearing M C No W-221/39A, And Khasra No 20713, Plot No 39A, Block 5, Vishnu Garden, Village-Khyala, Delhi Admeasuring 15 Sq Yd
[A/c No.] L9001060725369772 M/S Nishant Enterprises (Borrower), Pawan Kumar Hetampurja (Co-Borrower), Nishant Kumar Hetampurja (Co-Borrower), Smt.Uma Hetampurja (Co-Borrower)	18-Aug-25 Rs. 2848432/- Rs. Twenty-Eight Lakh Forty-Eight Thousand Four Hundred Thirty-Two Only As on 12-Aug-25	Property Situated At Property Bearing No 415 ,Portion Of Ground Floor , Without Roof Rights , Entire 3rd Floor, Ward No 2 , Kuchha Bri Nath Chandni Chowk , Delhi Admeasuring 26 Sq.Mtr
[A/c No.] L9001060143137710 M/S Nishant Enterprises (Borrower), Pawan Kumar Hetampurja (Co-Borrower), Nishant Kumar Hetampurja (Co-Borrower), Smt.Uma Hetampurja (Co-Borrower)	18-Aug-25 Rs. 671835/- Rs. Six Lakh Seventy-One Thousand Eight Hundred Thirty-Five Only As on 12-Aug-25	Property Situated At Property Bearing No 415 , Ward No 2 , Kuchha Bri Nath Chandni Chowk , Delhi Admeasuring 26 Sq.Mtr
[A/c No.] L9001060838723902 Radhey Shyam (Borrower), Smt.Meena Devi (Co-Borrower)	18-Aug-25 Rs. 510577/- Rs. Five Lakh Ten Thousand Five Hundred Twenty-Seven Only As on 12-Aug-25	Property Situated At - Khasra No 17/25, GALI NO 03 , Village - Kamalpur Majra Bura, HARIT VIHAR WEST Sant Nagar , BURARI , Delhi Admeasuring 50 Sq Yd
[A/c No.] L9001060136532700 M/S Goel Store (Borrower), Neeraj Goyal (Co-Borrower), Smt.Shilpi Goyal (Co-Borrower)	14-Aug-25 Rs. 1031846/- Rs. ten Lakh thirty-one Thousand eight hundred forty-six Only As on 12-Aug-25	(1) Property Situated At - Property Bearing MBL No-1594 (Old) 2567 To 2571, (New) One Shop On Ground Floor, Ward No VII-Mahalla Niyarain, G.B.Road, Delhi Admeasuring 7.75 Sqmtr. (2) Property Situated At - Property Bearing MBL No-1594 (Old) 2567 To 2571, (New) One Shop On Ground Floor, Ward No VII-Mahalla Niyarain, G.B.Road, New Delhi Admeasuring 6.62 Sqmtr.
[A/c No.] L9001060142114441 M/S Goel Store (Borrower), Neeraj Goyal (Co-Borrower), Smt.Shilpi Goyal (Co-Borrower)	14-Aug-25 Rs. 846391/- Rs. eight Lakh forty-six Thousand three hundred ninety-one Only As on 12-Aug-25	(1) Property Situated At - ONE SHOP ON GROUND FLOOR , Property Bearing No 1594 Old 2567 To 2571, New Ward No VII , Mohalla Niyarain, Pahar Ganj,GB ROAD, Delhi Admeasuring 7.75 Sqmtr. (2) Property Situated At - Property Bearing No 1594 Old 2567 To 2571, New Ward No VII , Mohalla Niyarain, Pahar Ganj,GB ROAD , Delhi Admeasuring 6.62 Sqmtr.
[A/c No.] L9001061742810759 Nikita Kanana (Borrower), Smt.Munesh Devi (Co-Borrower), Ajaypal (Co-Borrower)	14-Aug-25 Rs. 2602105/- Rs. twenty-six Lakh Two Thousand one hundred Five Only As on 12-Aug-25	Property Situated At- Khasra No 414, House No 26, Village- Mahamudapur, Pargana & Th- Loni, Dist- Ghaziabad, Uttar Pradesh Admeasuring 286 Sq Yds
[A/c No.] L9001060119048695 Jayram (Borrower), Smt.Munesh Devi (Co-Borrower)	14-Aug-25 Rs. 1222400/- Rs. twelve Lakh twenty-two Thousand four hundred Only As on 12-Aug-25	Property Situated At Khasra No 44, Vill - Meerpur, Hindu Pargana Loni, Dist - Ghaziabad , Uttar Pradesh Admeasuring 400 Sq.Yrd
[A/c No.] L9001060127547603 Ajay Kumar (Borrower), Surendra Bhagat (Co-Borrower)	18-Aug-25 Rs. 989360/- Rs. Nine Lakh Eighty-Nine Thousand Three Hundred Sixty Only As on 12-Aug-25	Property Situated At- Khasra No 1506, Loni In The Abadi Of Brij Vihar, Near Mandir, Dist- Ghaziabad, Uttar Pradesh Admeasuring 100 Sqyds.
[A/c No.] L9001060128179545 Suresh Kumar (Borrower), Smt.Pushpa Rati Ram (Co-Borrower)	18-Aug-25 Rs. 635900/- Rs. Six Lakh Thirty-Five Thousand Nine Hundred Only As on 12-Aug-25	Property Situated At- Khasra No 1457, Vill- Gagan Vihar, Th- Dadri, Dist- Gautam Buddha Nagar, Uttar Pradesh Admeasuring 50 Sqyd

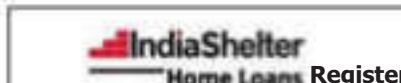
Place: Delhi Date : 30-10-2025 Authorised Officer AU Small Finance Bank Limited


पंजाब नैशनल बैंक
...the name you can BANK upon !

Circle Office, Haldwani, Address - Unchapul, Haldwani, District - Nainital, Uttarakhand- 263139
POSSESSION NOTICE (For Immovable Properties)
Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the dates mentioned below, calling upon the below mentioned borrowers/mortgagors/guarantors to repay the amount mentioned herein below within 60 days from the date of notice/date of receipt of the said notices. The below mentioned borrowers having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken Symbolic Possession of the properties described herein below, in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned below in the table. The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealing with the said property will be subject to the charge of Punjab National Bank, for the amounts mentioned herein below beside future interest and other charges/expenses.

Sr. No.	Name & Address of Borrower Mortgagor & guarantor	Description of the property Mortgaged/Hypothecated	Date of Possession	Date of Demand Notice & Outstanding Amount
1.	Smt Mridula Mishra W/o Shri Digvijay Kumar Mishra (Borrower), Address: Ward no. 40, Kachnal Gazi, Vishwanathpuram, Kashipur Udhham Singh Nagar, Uttarakhand- 244713.	Equitable Mortgage of property Flat no. C-18 (Second Floor) 2 B/R Triplex situated at Village- Bailjuri (Prakash Residency), Tehsil- Kashipur, District- Udhham Singh Nagar Khasra no. 651 Min. Area 86.63 sq mtr. Sale deed duly registered in Bahi no. 01, zild no. 8041 on pages 227/256 at Serial no. 2932 in SRO Kashipur. Boundaries : East - Other Property, West - 9 mtr wide road, North - House no. C-17, South - Road.	28.10.2025 (Symbolic)	08.08.2025 ₹ 18,22,422.01 (Rupees Eighteen Lakh Twenty Two Thousand Four Hundred Twenty Two And Paise One Only) as on 27.07.2025, with interest calculated up to 06.07.2025 excluding Bank charges/ penal charges with further interest and incidental expenses thereon
3.	Smt Mridula Mishra W/o Shri Digvijay Kumar Mishra, Address: Vill- Barhaj, Bareilly, Telia Kalan, Deoria, Uttar Pradesh-274604.	Ownership - Smt. Mridula Mishra W/o Sh. Digvijay Kumar Mishra.		

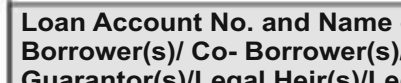
Place: Haldwani, Uttarakhand Date: 30.10.2025 Authorized Officer


INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Branch Office: 1ST FLOOR, SCF 12 MAIN MARKET, SECTOR 14, SONIPAT - 131001
PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002) NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH INDIA SHELTER FINANCE CORPORATION (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 01-Dec-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 29-Nov-2025 till 5 PM by EMD /Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office. 1ST FLOOR, SCF 12 MAIN MARKET, SECTOR 14, SONIPAT - 131001
Loan Account No. and Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.
LASNVLLONS00000507562/AP-10188200
MRS. Aarti Jain W/O Satpal, Mr. Satpal S/O Raj Kumar, Mr. Jatin Jain S/O Satpal
14-July-2025 Rs.2250390/- (Rupees Twenty-Two Lakh Fifty Thousand Three Hundred Ninety Only)
Description Of Property: All Piece And Parcel Of bearing M.C. Property ID No. 75C204U276 measuring 140 Square Yards out of property comprised in Khasra No. 1780 and 1781 situated in the revenue estate of Sonipat Patti Jatan, Tehsil & Distt. Sonipat in abadi of Chawla Colony, Sonipat (as per property tax) which is within limit of M.C. Sonipat . BOUNDARY:- East-Ganda Nala, West-Plot, North-Plot of Shashirani, South-Gal
Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: **Branch Office: 1ST FLOOR, SCF 12 MAIN MARKET, SECTOR 14, SONIPAT - 131001, between 10.00 a.m. to 5.00 p.m.** on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on 28-Nov-2025 between 11.00 A.M and 5.00 P.M with prior appointment. 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101


INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Branch Office: WZ-112, SECOND FLOOR, MEENAKSHI GARDEN, TILAK NAGAR, NEAR SUBHASH NAGAR METRO STATION, NEW DELHI-110018
PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY
Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 18-Nov-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 17-Nov-2025 till 5 PM by EMD /Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office. WZ-112, SECOND FLOOR, MEENAKSHI GARDEN, TILAK NAGAR, NEAR SUBHASH NAGAR METRO STATION, NEW DELHI-110018
Loan Account No. and Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.
HL11ASHNLS000005042162/AP-10091436
Mrs. Shanti Devi W/o Jeet Bahadur Yada, Mr. Jeet Bahadur Yadav S/o Vinu Yadav
01.10.2025 Rs. 897574.06/- (Rupees Eight Laks Ninety Seven Thousand Five Hundred Seventy Four & Paise Six Only)
Description Of Property: All that part and parcel of the property bearing no. D-231 First Floor Without Roof Rights Kharsa No.58/11, Village Hastal Block L-2 Mohan Garden Uttam Nagar, New Delhi- 110059 BOUNDARY:- East: Road 10ft., West: Kharsa Plot, North: Other Plot, South: Property No. L-230/31
The Authorized Officer on behalf of India Shelter Finance Corporation Ltd. (the secured creditor) had initiated Arbitration Proceedings under Section 17 of the Arbitration and Conciliation Act, 1996 vide case no. INDSH/OCT-25/LRN/18 pursuant to which the order dated 16.10.2025 was passed by the Ld. Arbitrator thereby appointing the Authorised Officer to take physical possession of the Mortgaged Property. Vide Sale Order Dated 29.10.2025 This Property hasbeen Putup for Auction.
Loan Account No. and Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.
HL11SVLONS000005146861/AP-10326161 & HL11SVLONS000005146893/AP-10329051 MRS. POOJA DEVI W/O VIPENDRA SINGH, MR./ MRS. Vipendra Singh S/O DHAM SINGH
01.10.2025 Rs. 1120547/- (Rupees Eleven Laks Twenty Thousand Five Hundred Forty Seven Only)
Description Of Property: All Piece And Parcel Of Residential built up 3rd floor with roof rights of Property bearing no. C 39 area measuring 50 Sq yds., falling under Khasra no 372 situated in the area of Village Bindapur Delhi State Delhi County Known as Sayari Enclave Uttam Nagar BOUNDARY:- East: Other's Plot, West: Portion of Plot, North: Road 15 Ft Wide, South: Road
The Authorized Officer on behalf of India Shelter Finance Corporation Ltd. (the secured creditor) had initiated Arbitration Proceedings under Section 17 of the Arbitration and Conciliation Act, 1996 vide case no. INDSH/OCT-25/LRN/17 pursuant to which the order dated 16.10.2025 was passed by the Ld. Arbitrator thereby appointing the Authorised Officer to take physical possession of the Mortgaged Property. Vide Sale Order Dated 29.10.2025 This Property hasbeen Putup for Auction.
Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: **Branch Office: WZ-112, SECOND FLOOR, MEENAKSHI GARDEN, TILAK NAGAR, NEAR SUBHASH NAGAR METRO STATION, NEW DELHI-110018 between 10.00 a.m. to 5.00 p.m.** on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on 15-Nov-2025 between 11.00 A.M and 5.00 P.M with prior appointment. 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101


TATA CAPITAL LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pare, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)
This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Pare, Mumbai- 400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFS") and Tata Cseantech Capital Limited ("TCCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"), in terms thereof, TCFS and TCCL (Transferor Companies) along with its undertaking having merged with TCL as a going concern, together with all the properties, assets, assets, rights, benefits, interests, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFS and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof. Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice - 13.08.2025 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act. The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice. [The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Loan Account No.	Name of Obligor(s) Legal Heir(s)/Legal Representative (s)	Amount & Date of Demand Notices	Date of Symbolic Possession
7021514	1. MR. PARVEEN KUMAR GUPTA H. NO.-201* WARD NO-3, MOHALLA BARA THAKUR DWARA, SHAHDARA, NORTH EAST DELHI, DELHI-110032 2. MRS. POONAM GUPTA H. NO.-201* WARD NO-3, MOHALLA BARA THAKUR DWARA, SHAHDARA, NORTH EAST DELHI, DELHI-110032 3. MR. YASH GUPTA H. NO.-201* WARD NO-3, MOHALLA BARA THAKUR DWARA, SHAHDARA, NORTH EAST DELHI, DELHI-110032	Rs. 60,77,347/- As on 13.08.2025	27.10.2025

Description of Secured Assets/Immovable Properties - Property Bearing No. 201, Ward No. 3, Measuring 100 Sq. Yds., i.e. 83.61 Sq Mtrs. Out Of Khasra No. 642, Situated In The Area Of Village-chandrawali Alias Shahdara, In The Abadi Of Gali Ganga Ram, Bara Thakur Dwara, Shaahdara, Delhi - 110032 More Described In Sale Deed Dated 27.03.2000 In Favour Of Mrs. Poonam Gupta Bounded As Under: East : Property Of Other, West : Road, North : Property Of Other, South : Property Of Other

Date: 27.10.2025
Place: Delhi

Sd/- Authorised Officer,
For Tata Capital Ltd.